

[Mr. Deputy-Speaker]

they will have to make an approach to the hon. the Speaker. That is the convention. If in spite of it...

Shri V. P. Nayar: Can I take it that your ruling is that we can discuss a matter relating to the Secretariat and the Speaker and Deputy-Speaker on the floor of the House or that we should go to the Chamber....

Mr. Deputy-Speaker: No, no. Order, order. There is an Act of Parliament. There is no question of discussing about the Speaker or the Deputy-Speaker or the Secretariat.

Shri V. P. Nayar: Not in...

Mr. Deputy-Speaker: Order, order. I am not prepared to answer the hon. Member. It is not cross-examination of any particular person. I have already said that so far as that matter was concerned, if there had been no guillotine, I would have considered it as to whether it ought to be allowed or not. That is the only thing that arises. I am not here to answer hypothetical questions.

Shri V. P. Nayar rose—

Mr. Deputy-Speaker: Order, order. The hon. Member introduces all sorts of irrelevant matters, notwithstanding the fact that I have told him very often....

Shri V. P. Nayar: There is a difference in understanding.

Mr. Deputy-Speaker: I shall now take up the Appropriation Bill.

APPROPRIATION (No. 5) BILL

The Deputy Minister of Finance (Shri M. C. Shah): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment

and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.

The motion was adopted.

Shri M. C. Shah: I *introduce the Bill and beg to *move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri M. C. Shah: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

DEMANDS FOR SUPPLEMENTARY GRANTS IN RESPECT OF P.E.P.S.U. FOR 1953-54

Mr. Deputy-Speaker: Now, are there any cut motions regarding PEPSU?

Dr. Rama Rao (Kakinada): Sir, I have a cut motion.

Mr. Deputy-Speaker: That is general policy; it is not allowed.

*Introduced and moved with the recommendation of the President.